

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 54 & 57 OF 2019**

**IN**

**DFR NO. 158 OF 2019**

**Dated : 7<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**GMR Kamalanga Energy Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K.Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee  
Ms. Raveena Dhamija for R-1

Ms. Ranjitha Ramachandran for R-2 to R-5

Mr. Ravi Kishore  
Mr. Raj Shree Choudhary for R-6

Mr. S.B. Upadhyay, Sr. Adv.  
Mr. Nishant Kumar  
Ms. Anisha Upadhyay  
Mr. Puneet Parihar for (Bihar - Impleading  
Respondent)

**ORDER**

**IA No. 54 of 2019**

***(Appln. for condonation of delay in filing Appeal)***

There is 252 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the appellant as well as learned counsel for the respondent. For the reasons set out in the application, delay in filing Appeal is condoned. The application is disposed of.

**DFR NO. 158 of 2019 & IA NO. 57 of 2019**

Admit, subject to maintainability. Issue notice. Learned counsel Mr. Nishant Kumar accepts notice on behalf of impleading Respondent.

Registry is directed to number the appeal.

Learned counsel for the respondents may file reply on or before 28.02.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 20.03.2019 with advance copy to the other side.

List the matter on **26.03.2019**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

Js/kt